

HARYANA VIDHAN SABHA

Starred Questions

*to be asked at a meeting of the Haryana Vidhan Sabha to be held on Tuesday, the
26th March, 2008.*

IRREGULAR/ILLEGAL APPOINTMENTS OF CLASS IV EMPLOYEES IN THE SCHOOLS

***971. SH. KARAN SINGH DALAL, MLA:** Will the Education Minister be pleased to state:-

- a) whether any complaint regarding irregular and illegal appointment of class IV employees in the Schools in the State during the period from 1996 to 2005 was received by the Government; if so, the contents of the complaint;
- b) whether any enquiry was got conducted in the complaint in (a) above; if so, the contents of the enquiry report alongwith the names of officers/officials found responsible for the illegal/irregular appointment of class IV employees;
- c) whether the role of any Politician was alleged by any person during the course of enquiry in (b) above; and
- d) the action taken against the officers/officials found responsible for irregular/illegal appointment in (b) above?

Chandigarh:

SUMIT KUMAR

The 13th March,
2008

Secretary,

Haryana Vidhan Sabha